NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.09/(MAH)/2015 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.06.2017

NAME OF THE PARTIES: Mr. Sandeep Anand V/s.

M/s. Saga Builders Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	mr. Murgri m with mr. Sachin ilb madelco for Respi N	Kudalkon Advocata	18h
2	Nr. Sandeep Mls Jumarka	Jehanger Jejeebhoyals Sonali Aggaziwal aind. Junnarkar, fartner i/b.	&
3 .	ACS Surela	for Respondent Nos. 6,748 Bhatt f Responder No. 9. Ital Trivedi)	Sure Bhall o
4	Mr. Ashwin alw Mr. Re i/6 Jayakar for Res. 1,2	alu I Shaveu	Des 2
	5.	In the	

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ORDER

T.C.P. No. 09/397-398/CLB/MB/MAH/2016

- 1. The Learned Representatives of both the sides are present.
- The Senior Advocate from the side of the Respondent is seeking time to file Reply in respect of the Main Petition, stated so far not been filed. Time is granted.
- The Respondent is directed to file Reply on or before 04.08.2017, on service of the Reply to the Petition, if deem fit, can file the Rejoinder on or before 18.08.2017, exchange the pleadings.
- 4. The Representative of R-9 is present and seeking permission to file the Application challenging the impleadment of R-9. The copy has already been served on the Petitioner.
- 5. Hence Registry is directed to accept and enlist it on the next date of hearing.
- The matter is now listed for hearing on 11th September, 2017.

Sd/-

M.K. Shrawat Member (Judicial)

Dated: 22.06.2017